Shankaranand, Shri B.
Sharma, Shri A. P.
Sharma, Shri R. R.
Sharma, Dr. Shanker Dayal
Shastri, Shri Biswanarayan
Shastri, Shri Sheopujan
Shenoy, Shri P. R.
Shukla, Shri B. R.
Siddayya, Shri S. M.
Singh, Shri Vishwanath Pratap
Sinha, Shri Nawal Kishore
Sinha, Shri R. K.
Sohan Lal, Shri T.
Sokhi, Sardar Swaran Singh
Stephen, Shri C. M.
Suryanarayana, Shri K.
Uikey, Shri M. G.
Vekaria, Shri
Yadav, Shri Karan Singh

NOES

Bade, Shri R. V.
Bhattacharyya, Shri Dinen
Bhattacharyya, Shri S. P.
Chatterjee, Shri Somnath
*Daga, Shri M. C.
Dutta, Shri Biren
Haldar, Shri Krishna Chandra
Hazra, Shri Manoranjan
Horo, Shri N. E.
Joarder, Shri Dinesh
Lalji Bhai, Shri
Mehta, Shri P. M.
Modak, Shri Bijoy
Mohammad Ismail, Shri
Mukherjee, Shri Saroj
Nair, Shri N. Sreekantan
Parmar, Shri Bhaljibhai
Patel, Shri H. M.
Ram Hedaoo, Shri
Reddy, Shri B. N.
Roy, Dr. Saradish
Saha, Shri Ajit Kumar
Sequeira, Shri Erasmo de
Singh, Shri D. N.
Solanki, Shri Somchand

MR. SPEAKER: The result** of the division is: Ayes—144; Noes—25.

The motion was adopted.

SHRI H. R. GOKHALE: I introduce the Bill.

11 39 hrs.

STATUTORY RESOLUTION RE: DISAPPROVAL OF PAYMENT OF WAGES (AMENDMENT) ORDINANCE AND PAYMENT OF WAGES (AMENDMENT) BILL

SHRI DINEN BHATTACHARYYA (Serampore): I beg to move:

> "This House disapproves of the Payment of Wages (Amendment) Ordinance, 1975 (Ordinance No. 21 of 1975) promulgated by the President on the 12th November, 1975".

While moving this Resolution I want to make it clear that so far as the amendment to Section 1 of the Payment of Wages Act, 1936 is concerned, I am not opposed to it.

In place of Rs. 400, now those who are drawing upto Rs. 1,000 are also proposed to be covered under the Payment of Wages Act as workmen. In that regard, I have only to add that the Government should at the same time bring forward a Bill under which an employee drawing upto Rs. 1,000 will be covered under the Industrial Disputes Act also as a workman. I think, it was first in the case of Gratuity Act that it was placed at Rs. 1,000. In the case of E.S.I., some notification might be there, but I know that only in a very few cases the employers are giving this benefit to those who are drawing more than Rs. 400 as their monthly salary. In other respects also this enhanced wage level must be observed for extending the benefit to the workmen covered as per the Industrial Disputes Act. My first point is that once for all you decide, at the present moment at least, that in all cases whether

*Wrongly voted for NOES.
**The following Members also recorded their votes:
AYES: Shri M. C. Daga;
NOES: Sarvshri Tridib Chaudhuri and Ram Kanwar.

[Shri Dinen Bhattacharyya]

he is a white collared employee or an industrial employee or an employee in the Municipality, University or any other Institution, it may or may not be a commercial undertaking, in all matters, an employee who is drawing upto Rs. 1,000 will be treated as a workman.

About the other two points, I have got serious protests. The Bill has been brought here by the Government on the plea that the payment to workers will be made by cheque so as to prohibit the moneylenders from extracting money from the workers on the day of payment. However, impact of the Bill is very clear that it will cause harassment to the workers and will be a matter of great inconvenience to them if payment is made by cheque.

I understand that the Government recently conducted a study about the money lending system in the Coal Mining Belt in Dhanbad region.

The study clearly proved that the moneylenders had all the gains. There is the report which the Committee has given in respect of the coalminers and the hon. Minister while introducing the Bill should have given a report to the House saying what steps have been taken by Government against these unscrupulous moneylenders ? How that report has been implemented ? How the recommendations have been given effect to ? Uptill now we have got no idea as to what is the reaction of the Government to the enquiry which was conducted to go into the matter of indebtedness of the coalmine workers in Dhanbad. Has any one of these moneylenders been arrested and the debt of workers have been liquidated ? Nothing of the sort. Moneylenders continue their depradations without any hindrance from the State authorities. That is possible because of their close links with the authorities. The Minister would have also done well if he had reported to the House what had happened to the officers who had prepared the report that I have already mentioned against the moneylenders. I know many of these officers, especially the persons who were responsible to submit the report, were transferred from that region. But the moneylenders continued to stay there harassing the workers and continuing their depradations on the workers. It is really a strange thing that the question of moneylending can be stopped by payment of salary by cheque. Moneylenders who were encircling pay offices will now surround the banks from which payment will be made by the cheque on the pay day or any day fixed by the bank. Though the Bill says that before payment of salary by cheque the worker's consent and authorisation from workers in writing will be obtained. But already before that it has been introduced compulsorily in many offices. I may refer here that the Coal India Limited, Calcutta, instead of persuading workers to take salary by cheque has issued instruction to employees to open bank accounts so that their salary can be deposited directly in the banks. Workers are not even asked to give authorisation in writing but this type of compulsory step is taken and this will only antagonise the workers and further affect industrial relations. If any worker or if any employee desires to receive salary by cheque there is no difficulty, nobody will object to that.

But, when it is being made a compulsory measure applicable to all workers or employees we are against it. And, Government should also give a serious consideration to this aspect.

SHRI C. M. STEPHEN (Muvattupuzha) : How is it compulsory ?

SHRI DINEN BHATTACHARYYA : You will kindly hear me and then you will understand that. The worker will have to deposit a certain quantum of money in the bank to open a bank account to obtain the cheque facility. This Bill has been brought forward because Government wanted to see that the moneylenders are not allowed to harass the workers on the pay day and thereby snatch away their pay-packet. That is why this provision has been made in the Bill.

My question is: how will the worker's purpose be served by this Bill. This is one way of compulsion. I have already mentioned one example about the Coal India Limited in Calcutta There 200 workers are working and they are asked compulsorily to agree for their salary being deposited in the Bank account Don't you think that there the compulsion question comes in? The workers are already indebted and, they will, naturally, have to borrow money to deposit a certain sum in the Bank account It will only add to their indebtedness, instead of avoiding indebtedness of the workers, this will only increase their indebtedness This measure ultimately is meant for the forcible deposits by the workers in the bank In this process, the banking sector will keep on getting crores of rupees as a compulsory deposit without any additional effort on the part of the bank The workers and the salaried employees who are already facing a great deterioration in their standards of living will be hit hard by this measure This is another method of a compulsory deposit scheme as the one which we in this House, rejected when it was before the House I would remind Mr Stephen to make a note of this that the workers— at least most of them— are illiterate and at least, 50 to 60%, of them find it extremely difficult to operate the bank account, they being illiterates, and they will be cheated in this process and there is no remedy to stop it Moreover, to withdraw the money from the bank, the workers will have to stand in queue at a time for hours together and if the banks are situated away from their place of work, then it would be an additional burden cast on the workers In the urban areas in places like Calcutta, the workers have to come from far off places They have to be at the stations in time to catch the local trains. If they were to go to the bank, it will only mean more than an hour's delay to reach the factory or the place of work. And, if the banking hours are also the same as working hours of the factory, then the workers have to come to the bank during the working hours which will cause a great deal of inconvenience to them; particularly, in the rural areas it will create a havoc in some places and if there is any mistake in the entry in the account the workers may be put to a great inconvenience The moneylenders instead of harassing the workers near their offices or the factories, will continue to harass them near their houses and the places where they reside They may even employ the goondas or gangsters to harass them The police may get a part of their booty and they will always agree to help the moneylenders to squeeze the money from the workers So, instead of hitting hard the vested interests the Government will be making a show of helping the workers by pleading with them to open a bank account in the name of a worker When the workers asked for the need-based minimum wage, you raised the plea of the capacity of the industry to pay it But when you compel the workers to open bank accounts, you do not think of their capacity to open bank accounts This clearly shows the purpose behind moving this Bill It is not to rescue the workers from the moneylenders' clutches but to cause further harassment to the workers and forcibly ask them to deposit in the banks by using emergency powers I understand that in some places the trade union workers who opposed compulsory opening of the bank accounts have been threatened with a section under MISA I have got examples If the Minister wants, I can give them Similar is the case with the Prime Minister's National Relief Fund for which a provision has been made here It is well known that the employers do not contribute liberally to the Fund but workers are forced to pay a part of their salary to this Fund In the Coal India Limited, to which I have already referred, and other institutions, such collections have been made compulsorily by deducting from the wages of the workers which defeats the purpose of voluntary collection

[Shri Dinen Bhattacharyya]

The Bill also provides that the employers may deduct from the salary of the workers for contributions to other funds as the Central Government may by notification in the Official Gazette specify. This will be another cut from the wages of the workers. You have already reduced the bonus of the workers. Government have prevented a wage rise in many cases to the workers. They have stopped enhancement of dearness allowance in many cases. There is a provision that in the case of such deductions, the consent of the workers will be taken. But in most of the cases it is not done. If the Minister wants to challenge me, I can take him to those places and show him. Very recently even in the Railways, one day's salary was deducted without getting any authorisation from the railwaymen.

My grouse is this. You have raised the wage level for coverage so that the person may get the benefit of the Industrial Disputes Act or the Payment of Wages Act. That is all right. But the other two provisions you have included herein will be a harassment. These should be deleted. You simply keep the clause which deals with the raising of the wage level under which a workman is to be covered I will request the Minister to drop the other two clauses.

I would have welcomed this Bill, as I said at the very outset, if only this provision was there in the Bill. But Government are posing that they are taking measures to free the workers from the clutches of the moneylenders. That will never be effective. Only you will add to the causes of harassment by forcing them to open bank accounts. You know that in many cases even the big industries do not pay the salary on the usual salary day. For example, in the Hindustan Motors, which is a Birla concern, the seventh of every month is their pay day. But they do not pay it on that day. Sometimes they say, 'We will pay on the 11th'; at other times, they say 'we will pay on the 13th.' As per the Factories Act, they must notify the date on which usually they will pay the salary of the workers as well as the staff. But in this case they do not observe that rule.

In this case also when payment is made through cheque or through bank, the companies will take a lot of time and ultimately nobody knows whether they will at all deposit the money or not. Suppose there are a thousand workers, some 800 will be paid and 200 will be told : your bill has not yet reached the bank and therefore you will not get your salary on a particular day. This is going to take place. So I appeal to him : please do not insist on this clause. The next one is voluntary contributions. It is voluntary in name only; in actual practice it is a forcible contribution. If anybody dares to say: I am not going to contribute, the next day the local police officer will come and catch him and put him under detention under MISA. This is taking place in many cases. So, I request the hon. Minister not to insist on this clause also. If it is there I cannot accept or suport the Bill. I support the first part. I think the hon. Minister will understand me and take necessary measures so that the moneylenders do not continue to fleece not only the coal miners but also other workers in the jute mills and other factories. I know thousands of persons are being harassed by moneylenders in other places also. Especially in these days when the workers are not being paid need-based minimum wage and they are unable to make both ends meet you should not insist either on payment by cheque through a bank or for any voluntary contribution, may be even to the Prime Minister's fund, or any other fund. I know that in most cases no account is given of deductions that had been made from the salary or increased DA that the workers were entitled to and which are supposed to be deposited in their favour; they do not know when they are going to

get it back. In the years 1962, 1965 and 1971 so many funds were opened in the name of voluntary contribution; the workers were fleeced to contribute to them. I appeal to the hon. Minister: please see that these two clauses are not included in the Bill, keep the provisions which you have made for the amendment of section 1. If you withdraw the other clauses, I shall fully support the Bill.

MR. SPEAKER : Resolution moved :

"This House disapproves of the Payment of Wages (Amendment) Ordinance, 1975 (Ordinance No. 21 of 1975) promulgated by the President on the 12th November, 1975"

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY) : At the very outset, I must say that I oppose the resolution moved by Shri Dinen Bhattacharyya I beg to move :

"That the Bill further to amend the Payment of Wages Act, 1936, as passed by Rajya Sabha, be taken into consideration."

The Payment of Wages Act was enacted in 1936 to ensure that the employers pay wages to the employed persons in time and that they do not make unauthorised deductions from wages or impose arbitrary fines. In 1958, the wage limit for the purpose of application of the Act was enhanced from Rs. 200 to 400 per month. The working of the Act was reviewed by the National Commission on Labour and in its report, submitted in 1969, the Commission recommended *inter alia*, that the limit of Rs. 400 per month should be raised as the level of wages improves. There has been a considerable increase in the wage levels since then due to periodical increases in dearness allowance which is part of wages as defined in the Act. As a result a large number of workers either already stand excluded or they are likely to get excluded from the purview of the Act and be deprived of its protection. To remedy this, an Ordinance, namely, the Payment of Wages (Amendment) Ordinance, 1975 was promulgated on the 12th November, 1975, whereby sub-section (6) of Section 1 of the Act was amended to substitute the words "four hundred rupees" by the "words one thousand rupees."

12 hrs.

Section 6 of the Act was also amended by the Ordinance. Prior to amendment, this Section required that all wages shall be paid in current coin or currency notes or in both. It was thought that it should also be permissible to pay wages either by cheque or by crediting them in the bank accounts of employed persons, after obtaining their authorisation in writing.

A new clause (p) was inserted in sub-section (2) of Section 7 of the Act, by the Ordinance, authorising deductions from wages, made with the written authorisation of the employed persons, for contribution to the Prime Minister's National Relief Fund or to such other fund as the Central Government may, by Notification in the Official Gazette, specify.

The Bill replacing the Ordinance, which is now before this House has already been passed by the Rajya Sabha. I need not say that its provisions are of a non-controversial nature and these are necesary to protect the interests of the employed persons. With these words, I request that the Bill may kindly be taken into consideration.

I am rather amazed at the resolution moved by Shri Dinen Bhattacharyya. I wonder he has chosen of all subjects this subject to move a resolution.

(*Interruptions*)

There are three points which Shri Dinen Bhattacharyya has mentioned. Of course, on the first point, that is raising the limit from Rs. 400 to Rs. 1000 he does not have any objection. With regard to other points, Sir, if he reads the bill clearly, he will know that there is no compulsion at all for anybody to receive payment by cheque only. If the employee desires so, then the employer can pay him by cheque. If the employee refuses to

[Shri Raghunatha Reddy]

give his consent, then he has no obligation to make payment by cheque. Shri Dinen Bhattacharyya has mentioned about the havoc that is being played by the money-lenders. For instance, in Chasnala for the purpose of providing relief for the unfortunate people, money had been paid to them and in fact when we suggested that a part of the money can be deposited in the bank account or in the Post Office accounts, it has been readily accepted by them and a major part of what was given to them had been deposited in the State Bank of India branch and also in the Post Office accounts. About Rs. 4·0 lakhs to Rs. 5·0 lakhs have been deposited in the banks and Post Office accounts by them. If Shri Dinen Bhattacharyya makes proper enquiry, he will be able to find out that most of these people were very happy to deposit the money in the banks and PostOffice accounts and they had been saved not only from the money lenders but also from quite a number of so-called well wishers who hover round for the purposes of collecting their share. And they had been saved from this harassment. I have no doubt that this bill provides for saving such people from any kind of harassment Some of you know about the miners and trade'union workers and you should have rightly supported this bill, instead of moving this unfortunate and thoughtless resolution.

With regard to other points which he has mentioned about the Prime Minister's Relief Fund, here also there is absolutely no compulsions and if he wishes to contribute to the P. M.'s Relief Fund, this has been done by providing this facility that it can be deducted from his wages instead of going from place to place. Therefore, nothing is being done without the consent of the employees. In fact, I thought that this Bill would be passed without any discussion at all. On the contrary I am amazed that my good friend Shri Dinen Bhattacharyya has chosen of all subjects this subject for moving the resolution. So, I move the Bill for consideration.

MR. SPEAKER: Motion moved:

"That the Bill further to amend the Payment of wages Act, 1936, as passed by Rajya Sabha, be taken into consideration."

Only two hours have been allotted for this and there are a number of hon. Members who want to participate in the discussion. I would request the hon. Members to be brief.

DR. RANEN SEN (Barasat): Sir, I rise to support this Bill. For a long time, the working class were demanding that this particular section which covers the workers only upto the ceiling limit of Rs. 400 should be amended so that the limit could be raised. Last year, in the Labour Consultative Committee we had some discussion to this effect and Mr. Reddy had said that some such step would be taken in the near future Therefore, I congratulate Mr. Reddy on bringing this Bill which is in the interests of the working class and which supports the issue for which the working class were fighting all along. Just like Mr. Reddy, I am also amazed at Mr. Dinen Bhattacharyya's resolution seeking blanket disapproval of the Bill. When the Bill is being discussed, there is enough scope to make criticism and move amendments. One can understand that. But the resolution seeking blanket disapproval shows that either Mr Bhattacharyya has not read the Bill or in the spate of other disapproval resolutions against the Payment of Bonus (Amendment) Ordinance etc, this has also come. Therefore, I am also amazed.

About clause 2, there can be no objection. Rather, the Government is to be congratulated. So far as clause 3 is concerned, the principal Act clearly provides that wages should be paid in coines, notes etc. It still stands, it has not been deleted. Clause 3 only seeks to make an additional provision which is absolutely voluntary. Though the real wages have not gone up, today we seldom find a worker getting less than Rs. 200 in organised industries. In some cases, the minimum wages are

Rs. 300 or 400 or even more. The workers today are not illiterate. Even in the tea gardens and collieries, I know it for a fact that the percentage of literacy has gone up. Therefore, to say that the workers will not be able to go to the banks is not correct because I have seen that in remote areas banks are operating. There are rural banks. If the rural banks are not taken into consideration, in industrial areas and in mining areas, there are banks. I know, many workers today want their wages by cheques. Why ? Because that is advantageous to them. Secondly, that is a guarantee against the extortion by the money-lenders. The money-lenders can go and surround his house but he cannot go and surround the bank. So, this is also a good provision. In many areas, workers have persuaded employers to make payments by cheques but the employers were reluctant because there was no provision in the Act to issue cheques. This is also a measure which should not be taken objection to by any Member of this House and particularly by those Members who are connected with the trade union movement.

Mr. Bhattacharayya has said that if the worker refused to accept payment by cheque, he will be arrested under MISA. There is a provision in the Bill that the employer will obtain a written authorisation from the employee and only then the payment will be made in cheque. So, there is no logic in Mr. Bhattacharayya's contention.

I would have been happy if the last two lines on page 1 could have been deleted. But to say that the workers will be forced to pay is not correct. Today, the trade union movement is at a much higher level. Workers know how to fight if there is coercion by the employer. This is the result of the trade union movement. We are proud of the fact that these organisations—INTUC, AITUC, CITU, etc.—have raised the morale and stature of the working class in the country.

I do not agree with this point that if the workers do not want that there should be deductions from their wages, they will be arrested under MISA. I say, on the whole, this is an advancement according to the desire of the trade union movement. The Minister should be congratulated for bringing forward this Bill. I thank the Minister on behalf of our Group and on behalf of All India Trade Union Congress.

There is only one point on which I agree with Mr. Bhattacharyya and that is, regarding uniformity in labour laws. Somewhere in the Industrial Disputes Act, the level has not been raised. Under the Payment of Bonus Act, there is no uniformity. I request the Minister to think over it because in the Consultative Committee, we have discussed this point several times. I hope, the Minister will consider this point now.

श्री राम सिंह भाई (इंदौर) अध्यक्ष महोदय, मैं मंत्री महोदय को पेमेंट आफ वेजेज एक्ट में संशोधन रखने के लिए मुबारकबाद देता हूं । ये संशोधन निहायत् आवश्यक और तारीफ के काबिल हैं । जैसा कि डा० रानेन सेन ने कहा है, इसके बारे में आलोचना करने की कोई आवश्यकता ही नही है, बल्कि इसके लिए तो मंत्री महोदय को मुबारकबाद देना चाहिए । लेकिन बेचारे श्री भटटाचार्य का दोष नही है ; वे भटक गये है । एक तो उन्होंने एक्ट को पढा नही है और दूसरे ट्रेड यूनियन के क्षेत्र में उन्होंने अभी ही स्लेट-पेंसिल हाथ में ली है, अभी उन्होंने बारह खड़ी लिखना शुरू नही किया है । मंत्री महोदय ने ये जो संशोधन रखे है, जहां ये उनकी सफलता है, वहां मैं उसको अपनी सफलता भी मानता हू, क्योंकि जैसा कि डाक्टर साहब को मालूम है, मैं ? बरस से इसके लिए बराबर प्रयत्न करता रहा हूं । मिनिस्टर साहब ने इस बारे में जो आश्वासन दिया था उसको उन्होंने आज पूरा किया और उसके लिए वह बधाई के पात्र है ।

[श्री राम सिंह भाई]

इसके साथ-साथ मैं यह भी निवेदन करना चाहता हू कि यह पेमैंट आफ वेजेज एक्ट 1936 का है । यह बहुत पुराना हो गया है । आखिर वह इसमें इस प्रकार के छोटे-मोटे सशोधन कब तक करते रहेंगे । इस कानून में व्यापक सशोधन करने की जरूरत है क्योंकि ट्रेड यूनियन मूवमेंट बहुत आगे बढ गया है । यह कानून उस जमाने मे बना था जब श्रमिक बोलना भी नही जानते थे और दूसरो के भरोसे पर रहते थे । आज मजदूर बहुत आगे बढ गये है । इस लिए यह आवश्यक है कि मत्री महोदय इस कानून का फिर से अध्ययन करे और इसमे आवश्यक सशोधन की व्यवस्था करे ।

जहा-जहा सरकार ने मिनिमम वेजेज लागू किये है, तो वे पेमेंट आफ वेजेज एक्ट के अन्तर्गत आने ही चाहिये । मजदूरों को मिनिमम वेजेज मिलने चाहिए और ऐसी व्यवस्था इस कानून के द्वारा करनी चाहिये कि एम्प्लायर उसको रख न सके । यह एक बुनियादी बात है, लेकिन यह बात इस बिल में दिखाई नही देती है । सरकार ने कृषि मजदूरो के लिए मिनिमम वेजेज कायम किये है लेकिन उन पर यह कानून लागू नही होता है । उनको पूरा वेतन मिले और समय पर मिले इस बारे में कोई व्यवस्था नही की गई है ।

जहा तक बैंक द्वारा वेतन देने का सम्बन्ध है, मै समझता हू कि हरेक मजदूर का बैंक मे खाता होना चाहिए । मेरे यहा तो मजदूर अपने बैंक खोलने लग गये है । अभी हाल ही मे वहा पर मजदूरो ने एक बैंक शुरू किया है । जब वेतन के दिन या एडवास के दिन मजदूर के हाथ मे पैसा आता है, तो उसे लूटने वाले लट्ठ लेकर कारखाने के दरवाजे पर खडे रहते है और वे उसको घर तक नही पहुचने देते है । मै समझता हू कि यह मजदूर के ज्यादा हित मे है कि वह यह लिखकर दे दे कि मेरा वेतन बैंक मे जमा होना चाहिए और वह जरूरत के अनुसार वहां से निकाल सके । मेरी समझ में नहीं आता कि माननीय सदस्य कोई लेबर लीडर है, या क्या है, जो वह इस बिल का विरोध कर रहे है । हम तो इसके लिए लड़ रहे है । मजदूर बैंक और को-आपरेटिव सोसाइटीज खोल रहे हैं ।

इस बिल मे प्राइम मिनिस्टर रिलीफ फड सम्बन्ध मे जो व्यवस्था की गई है, वह स्वागत योग्य है । मजदूर उसमे पैसा देना चाहते है और उन्होने दिया है । माननीय सदस्य कहते है कि एम्प्लायर नही देते है । वे लोग जाये जहन्नुम मे, हमे उनसे क्या लेना देना है ? राज्य हमारा है और हमे इसको चलाना और दुखी पीडितो की सहायता करनी है । हमे इसके लिए दूसरो से भीख नही मागनी है ।

मेरा यह भी सुझाव है कि फैक्टरीज एक्ट मे भी सशोधन किया जाये ताकि अगर मजदूर रिलीफ फड के लिए खुशी से छुट्टी के दिन काम करना चाहते है, तो उन्हें इसकी छूट हो और उस रोज कारखाना चले । आज फैक्ट्रीज एक्ट के अनुसार सातवे दिन छुट्टी रखना आवश्यक है । मेरे यहा मजदूरो ने सातवे दिन मिले चलाई है और उस दिन का पैसा डेढ लाख रुपये से ज्यादा की रकम रिलीफ फड मे दी है । माननीय सदस्य को मालूम होना चाहिए कि मजदूर कजूस नही है, बल्कि वे बडे उदार दिल के होते हैं ।

आप ने पेमैंट आफ वेजेज एक्ट के अदर दो तीन बाते एक्सक्लूड की है । आप ने प्राविडेंट फड एक्सक्लूड किया है, ग्रेच्युइटी एक्सक्लूड की है बोनस एक्सक्लूड किया है । मैं समझ सकता हू बोनस के बारे मे कि बोनस तो नफा नुकसान के ऊपर आधारित होता है, 12 महीने के बाद उस का हिसाब निकलेगा

जब ही मिलेगा। लेकिन इस के अदर यह है कि जो श्रमिक, सेवामुक्त होना चाहेगा उसे दूसरे रोज उसका सारा पेमेंट मिल जाना चाहिए। आप के ग्रेच्युइटी के एक्सक्लूड करने से क्या हुआ है ? बहुत से मजदूर चले गए है, कुछ मर गए हैं, किन्तु आज तक उन को ग्रेच्युइटी की रकम नहीं मिल सकी है। इसलिए इसके साथ यह भी जोडना चाहिए कि ग्रेच्युइटी की रकम भी उन को सेवामुक्त होने के दूसरे दिन मिलेगी क्योंकि ग्रेच्युइटी में कोई ऐसा लम्बा चौड़ा हिसाब नही है। आप दूसरे दिन नही तीसरे दिन रखिए, चौथे दिन रखिए, एक हफ्ते मे देने का रखिए लेकिन यह तो नही कि उसे मरे वर्षों हो जाये और ग्रेच्युइटी न मिले।

इसी तरह मे प्राविडेंट फड का मै निवेदन करना चाहता हूं कि प्राविडेंट फड कम्पल्सरी है और कम्पल्सरी होने के कारण मजदूर का कटता है, उस मे उतनी ही रकम मालिक को मिलानी चाहिए और 20 दिन के अदर वह बैंक मे जमा होनी चाहिए। लेकिन मजदूर की तनख्वाह मे से काट लेने के बाद भी वह जमा नही करते है तो अपनी खुद की तो वह क्या जमा करेंगे ? मजदूर उसे वसूल करने के लिए कोर्ट मे नही जा सकता है। मजदूर यह नही कर सकता है कि मिल मालिको ने बैंक मे 20 दिन के अदर जमा नही कराया है तो उस को प्रासीक्यूट कर सके। मजदूर को इसका कोई अधिकार नही है और इसी कारण लगभग 20 करोड की रकम मजदूरों की पटी हुई है। बहुत से मर गए है, बहुत से छोड कर चले गये है, उन का आज तक उन की वह रकम नही मिल पाई है। और तो और 103 मिलें जिन को सरकार ने अपने हाथ मे लिया, जिन का राष्ट्रीयकरण किया, राष्ट्रीयकरण तो हो गया लेकिन प्राविडेंट फड की रकम, ग्रेच्युइटी की रकम, कुछ वेतन की रकम राष्ट्रीयकरण होने के बाद भी उन को नही मिल पा रही है। अभी तक कमीशन बैठा ही नही है। तो कुछ अधिकार मजदूरों को भी ऐसा दीजिए कि वे गवर्नमेंट के ही भरोसे न रहें दूसरों के ही दरवाजे न खटखटाते रहें बल्कि वह खुद जा कर कोर्ट मे केस फाइल कर सकें कि मेरे प्राविडेंट फंड की रकम या ग्रेच्युइटी की रकम जमा नही कराई है। ग्रेच्युइटी की रकम का क्या हो रहा है कि पिछले प्राफिट मे से पिछली ग्रेच्युइटी की रकम लाखों-लाख रुपये काट ली और कुछ एक खा गए। कैपिटल रिजर्व फड मे उसको डाला और रिजर्व फड से बोनस शेयर दे डाला। ये चीज मै आप के ध्यान मे ला रहा हू ताकि आप विचार कर रास्ता निकालें।

तीसरा प्रश्न फाइन फड का है। आप ने अपने कानून से एम्प्लायर को यह अधिकार दिया है कि प्रति रुपये आधा आने फाइन कर सकता है और उस का प्रोमीजर भी दिया है। लेकिन प्रोमीजर को देखने वाला कोई नही है क्योंकि आजकल तो सारे लेबर लीडर ऐसे कलियुगी है जो इस पर ध्यान ही नही देते। मनचाहे तरीके से फाइन करते है और जब हजार रुपय इसका हो गया तो आधे आने के हिसाब से 30 पय महीने होता है। आप के कानून मे यह है कि फाइन फड और अनपेड वेजेज को श्रमिको के हित मे लगाया जायेगा। लेकिन कान मे श्रमिकों के हित मे लगा रहे है ? वह कहते है हम कैन्टीन चला रहे है। मगर कैन्टीन चलाना तो फैक्ट्री एक्ट के अन्दर उनका फर्ज है। वह फाइन से चलाते और फिर कहे कि हम श्रमिका के लिए वैलफेयर कर रहे है यह तो कोई सही बात नही हुई। हरेक प्रदेश के लेबर मिनिस्टर है लेबर कमिश्नर है उन की सुनने को कोई तैयार नही है और उन के अधिकारी तो ऐसा लगता है कि शायद एम्प्लायर के ही वे सर्वेन्ट हों इसलिए इस चीज के ऊपर ज्यादा ध्यान देने की जरूरत है। करोडो रुपया फाइन

[श्री राम सिंह भाई]

फंड का और अनपेड वेतन का ये एम्प्लायर लोग हजम कर गए ।

अब मेरे साथी और भी बोलने वाले है इसलिए मैं अधिक वक्त नही लूंगा। मेरा निवेदन है कि इस बिल के ऊपर आप फिर से विचार कीजिए जब भी आप को समय मिले। सारे ऐक्ट को रिवाइज करने की जरुरत है और साथ साथ इस का पालन हो रहा है या नही इसको भी देखने की आवश्यकता है क्योंकि पालन तो राज्य सरकारों के हाथ में है। आप के इम खजाने से वह लोग ले जाते है और बाट कर खा जाते है। तो आप के विभाग का भी श्रम विभागों के ऊपर कट्रोल होना चाहिए और देखना चाहिए कि क्या हो रहा है क्या नही। मै हृदय से इस सशोधन विधेयक का समर्थन करता हूं।

SHRI C. M. STEPHEN (Muvattupuzha): The hon. Minister said that he thought that the Bill would be passed without discussion because *prima facie*, and even after a detailed look into it, one does not find any loophole at all in it from the point of the trade unionists to which they can object.

The trade unionists, to which ever section they belong, do not feel that they belong to a particular fraternity, but that they belong to the INTUC, AITUC, CITU etc. This is the way in which we have been dealing with them, but after seeing the resolution moved by Shri Dinen Bhattacharyya and one or two amendments which he has given notice of, I feel that one would rather not belong to the fraternity to which they claim to belong.

He belongs to the trade union movement of the Marxist Communist Party, the CITU, and unfortunately he has opposed this Bill. But, what is said here after all? It has been very ably explained by my friends and I do not have to add to that. It is a long-delayed measure, the wage pattern has changed, and, therefore, the limit for the coverage under the Act has necessarily to be raised to Rs. 1,000.

Banking operation in this country is expanding, more branches are being opened, the nationalised banks have come to stay. The wages of workers have also gone up, may be not the real wages but the money wages, and the workers want security. These are all facts of life which we can see.

One or two months back I had a very painful experience. The workers in a particular factory where I am working came to me with a bundle of authorisations requesting the concern to remit the money into their saving accounts in the bank, but the management refused to do so saying that it meant additional clerical work. They were not prepared to do it. I went to the bank people. They said that they had told the workers who had given the necessary authorisations, but the management did not do it.

There are a number of factories in our country in respect of which we can safely say that their workers would like to have a bank account and deposit their savings in it. Saving and thrift are qualities which the trade unions must encourage among the workers, but here is a set of trade unionists who would not like the workers to have a bank account. They would not like the worker to write a cheque, to have any saving; they would rather like him to remain an illiterate fellow who does not have a bank account, the old status continuing. That is why he is objecting to it.

There is nothing compulsory about it. It has been amply explained. Government have taken power to notify from time to time the fund to which the payment may be authorised to be made because it is

not possible to come to the House every day for that purpose. Nobody should normally object to that.

I find it rather funny that Shri Dinen Bhattacharyya and Shri Mohammad Ismail have given notice of an amendment that it shall come into force on the 12th November, 1980. What is the sanctity of 12th November ? I am telling you the mechanical way in which these people are functioning 12th November, 1975 was mentioned in this Bill Why ? Because the Ordinance was on the 12th November, 1975 Here comes an amendment which substitutes it by 12th day of November, 1980 Why should it be 12th day of November ? Why should it not be 10th day of November, why should it not be 13th day of November ? What about 1980 ? What is the sanctity of it ? Are you going to concede that in the year 1980 the workers will become completely literate, will have financial security completely, will be able to operate a bank account and all that, thereby conceding that Government is operating in such a manner as to bring the workers to a particular level by 1980 ? Are you going to concede that ? Why this 1980 ? I am only emphasising this to show the mechanical way in which these friends are approaching the issue

For them, anything that Government does is bad, even if it is for the liberation of the workers, bad, if it is nationalisation, bad, bringing the workers more under the coverage of the Safety Act, bad They must oppose all this That is all what they have learnt and that is what they mean by this resolution

I do not want to add further to it This Bill shows that Government is aware of the development in the field and they want to make it up-to-date But it is not that every amendment could be made through this Bill Payment of Wages Act has got to be amended in a material way, particularly the penal provision has got to be brought upto-date

Compulsory rigorous imprisonment should be given to the persons who are not paying wages and all that. All that is still vague I am sure, the comprehensive legislation which they must be thinking of will be brought forward. Step by step, we are going ahead This is another step and I welcome every part, every provision of this Bill I congratulate the Labour Minister for having brought forward this long awaited amendment to the Payment of Wages (Amendment) Act

श्री मोहम्मद इस्माइल (बैरकपुर) : अभी पहले स्पीकर जो बोले है, इसमे कोई अपोजीशन का सवाल नही है । इस बिल का जो फर्स्ट पोर्शन है उसका हम समर्थन करते है लेकिन जो बाद मे आपने बात रखी है, चेक का जो सवाल है, जो कम्पलसरी चेक दिया जायेगा, फंड का पैसा एप्रूवल से कटेगा यह जो सवाल है यह मेरी समझ मे नही आता है । अभी ए०आई०टी०यू०सी० के प्रेसीडेन्ट साहब ने आर्गूमेन्ट दिया है कि वर्कर ज्यादा पढे लिखे हो गए है इसलिए उनको बैंक में कोई डिफीकल्टी नही होगी तो वे ए०आई०टी० यू०सी० के प्रेसीडेन्ट जरूर हैं लेकिन चाय बागान मे जो लाखो मजदूर काम करते है, कोल माइन्स मे जो लाखों की तादाद मे मजदूर काम करते है वह कितने पढे लिखे है इसका ज्यादा तजुर्बा ए०आई०टी०यू०सी० के प्रेसीडेंट को है, मुझे नही है । (व्यवधान) अगर कोई कहता है मुझे तजुर्बा है तो वह इसको करके देखेगा तो उसे पता चल जायेगा ।

अब जो यह कहा जाता है कि सी० आई०टी०यू० कम्युनिस्ट पार्टी (मार्क्सिस्ट) इसका विरोध करती है तो जो चीज आप लाये है उसमे आपका मकसद क्या है ? आपमे इतनी हमदर्दी मजदूरो के लिए कैसे पैदा हो गई ? जब मालिको ने मजदूरो के प्राविडेंट फंड का बीस करोड रुपया मार लिया

[श्री मोहम्मद इस्माइल]

उस वक्त हमने आप में यह हमदर्दी नहीं देखी यहां तक कि उनको सजा देने के लिए कानून पास हुआ, पांच सात वर्ष बाद लेकिन तब भी उसका कोई असर नहीं हुआ और अभी भी उनका पैसा जमा है। फिर रातों रात आपको यह हमदर्दी कैसे पैदा हो गई ? आज ई०एस०आई०स्कीम जो है उसमें मजदूरों को दवायें नहीं मिलती हैं, हजारों लाखों मजदूर तड़प रहे हैं और फिर एम्प्लायर्स उनका पैसा जमा नहीं करते हैं। फिर रातोंरात आपको यह हमदर्दी कैसे आ गई, यह मेरी समझ में नहीं आया

हमारे रामजी भाई जो हैं वह इतने दिन से ट्रेड यूनियन चला रहे हैं लेकिन वे ट्रेड यूनियन का टी जरूर जानते हैं, घूमते भी हैं लेकिन बाकी उनको कुछ पता है या नहीं यह मुझे नहीं मालूम। वह जमाना अब खत्म हो गया है। मजदूरों ने जब ट्रेड यूनियन शुरू की थी तब क्रेडिट सोसाइटीज नहीं थीं। मजदूरों को बहुत परेशानी होती थी। उनका पैसा मारा जाता था और इतनी धांधलेबाजी होती थी कि मजदूरों ने स्वयं मांग की कि क्रेडिट सोसाइटीज कायम की जायें जिसमें मालिक भी पैसा दे और मजदूरों का पैसा भी कटे। वह रजिस्टर्ड सोसायटीज चल रही हैं। यह सब आपकी दया पर नहीं हुआ है, इसके लिए मजदूरों को लड़ना पड़ा है, बहुत से लोगों की नौकरियां गई हैं, बहुत से लोग सस्पैंड हुए हैं और बहुत से लोग ट्रांस्फर हुए हैं। तब भी धांधले बाजी है।

मैं जिस यूनियन में काम करता हूं–मैं 25 यूनियनों का प्रेसीडेन्ट हूं और मैं अच्छी तरह से जानता हूं, मान लो आपने चेक का सिस्टम इन्ट्रोड्यूस किया तो मालिक उसका किस तरह से फायदा उठायेंगे। मजदूरों का प्राविडेन्ट फंड का पैसा होता है, ई०एस० आई० का पैसा होता है और पे डे आपने दस तारीख को कर दिया तो दस तारीख को वह पे जमा नहीं करेंगे, पांच दिन उसमें और लगा देंगे। अगर मान लीजिए बैंक में पैसा नहीं है तो मजदूरों में दौड़ा दौड़ी शुरू होगी। फिर अगर पांच हजार आदमी कारखाने में काम करते हैं तो उनको कारखाना छोड़ कर पैसा लेने के लिए जाना पड़ेगा। जो एम्प्लायर हैं वह चेक को कम्पलसरी कर देगा। आपने जहां वालन्टरी करके एम्प्लायर को छूट दे दी तो वह यही बोलेगा कि यही कानून है, तुम को करना हो तो करो नहीं तो बाहर जाओ। जो भी इसका अपोजीशन करेंगे उनको चार्जशीट दी जायेगी और फिर उनको कोई प्रोटेक्शन नहीं मिलेगा। (व्यवधान) मैं आपको एक मिसाल देना चाहता हूं। 16,000 आदमी स्टेट ट्रान्सपोर्ट में काम करते हैं और 10,600 आदमी ट्राम में काम करते हैं। सात से दस तारीख तक उनका पे डे है। अब कलकत्ते में इतने हजार आदमियों को अपनी ड्यूटी छोड़ कर जाना पड़ेगा। अगर वे अपनी ड्यूटी छोड़ कर जाते हैं तो उनकी चार्जशीट होगी। फिर आपके पास क्या अरेंजमेन्ट है कि दस हजार आदमियों को तीन दिन के अन्दर पे मिल जायेगी। बैंक में लाइनें लगेगी और जो दूसरे लोग जो वहां पर जाने वाले हैं उनको जगह नहीं मिलेगी। अगर 16,000 स्टेट ट्रान्सपोर्ट के और 10,000 ट्राम के तीन बैंक में जायेंगे तो बैंक का काम नहीं चलेगा और बाद में इमर्जेन्सी के नाम पर उन पर डंडे पड़ेंगे। तो इसको आप कैसे रोकेंगे। इसलिए हम इसका विरोध कर रहे हैं। आप यहां पर कोई चीज लायें तो उसके पहले यह देखना चाहिए कि प्रैक्टिकली उसको कैसे काम में लायेंगे आप कोल माइन्स के वर्कर्स जो हैं उनको चेक देंगे और कहेंगे कि बैंक में जाइये। सब माइन्स बंद करके बैंक में खड़े हो जायेंगे तो प्रोडक्शन गिरेगा आप वर्कर्स को रोक सकेंगे ? नहीं आप कहेंगे कि कम्पलसरी

नहीं है । तो मैं पूछना चाहता हू तो फिर इसको लाने का फायदा क्या है । हां, यह कहें कि बैंक में 200, 400 करोड रु० जमा कराना चाहते हैं जिस पर आप का कंट्रोल रहे तो बात अलग है । अगर हम मकसद से यह बिल लाये है तो बात दूसरी है । हम ट्रेड यूनियन मे काम करते है, कोई कहता है कि बाल पक गये । हम कहते हैं कि जो इस तरह की बात करते हे उन का दिमाग पक गया । मेरा कहना है कि यह बहुत खतरनाक चीज आप करने जा रहे है । डा० रणेन सेन ए० आइ० टी० यू० सी० के चेयरमेन हैं और नेशनल एपेक्स कमेटी के मेम्बर भी है , वह इश्तहार निकलवा कर मजदूरो को समझाये कि हम ने यह किया है । यह नही होना चाहिये कि जहा मजदूर मना करेंगे तो आप कहे कि सी० आइ० टी० यू० ने कराया और जहा मजदूर चैक ले लेगे वहा आप कहे कि हम ने कराया है । यह डबल स्टैन्डर्ड नही चलेगा । इसलिये मेरी माग है कि कम से कम आप इस पोशन को निकाल दे और प्रधान मत्री को बेइज्जत न कराये । अभी तक वर्कर्स से वह गालिया नही खाती है लेकिन अब मुझे डर है कि वह खाने लगेगी । ऐम्पलायर खडा होगा और मजदूरो से कहेगा कि प्राइम मिनिस्टर के नाम से कान कान दो करो दस्तखत । अगर कोई कहता है कि मै नही करूगा तो अगले दिन ही उस का चार्ज शीट मिल जायगी इसलिय मजबूरन उस को ऐम्पलायर की बात मानना पडेगी, और मोहल्ले मे जा कर वह सरकार को गाली देगा । ए० आइ० टी० यू० सी० वाले अगर वर्कर्स को समझा सके तो अच्छा है। मजदूर प्राइम मिनिस्टर से प्रेम रखते है, वह उनको दे, लेकिन अगर आप यह कह दें कि एम्प्लायर एम्प्लाईज का अथोराइजेशन ले तो कौन सा एम्प्लाई है जो मैनेजर के सामने कहेगा कि हम अथोराइजेशन नही देते है । उन को जबरदस्ती दस्तखत करने होंगे । हम नही चाहते कि प्राइम मिनिस्टर को गालियां खिलवायें । हम उन के उसूलो के खिलाफ जरूर है, लेकिन यह नहीं चाहते कि इस तरह की बात मजदूर करें । आप जानते हैं कि वर्कर्स पर इस का क्या असर पडेगा? एम्प्लायर्स जिस तरीके के देश मे हैं वह मजदूरो को पकड कर नही बल्कि बाध कर के लायेंगे और जबरदस्ती करायेगे । मै हकीकत आप के सामने रखना चाहता हू आप के अरेंजमेन्ट है कि दस हजार आदमियो को तीन दिन के अन्दर पे मिल जायेगी । बैंक मे लाइने लगेगी और जो दूसरे लोग वहा पर जाने वाले है उनको जगह नही मिलेगी । अगर 16000 स्टेट ट्रान्सपोर्ट के और 10000 ट्राम के तीन बैंक मे जायेगे तो बैंक का काम नही चलेगा और बाद मे इमर्जेन्सी के नाम पर उन पर डड पडेगे । तो इसको आप कैसे रोकेंगे । इसलिए हम इसका विरोध कर रहे हैं । आप यहा पर कोई चीज लाये तो उसके पहले यह देखना चाहिए कि प्रैक्टिकली उसको कैसे काम मे लायेंगे । आप कोलमाइन्स वर्कर्स जो है उनको चेक देंगे और कहेंगे कि बैंक मे जाइये । विचार के लिये प्रधान मत्री भी यहा मौजूद है वह जरा इस बारे मे सोचे । जिन वर्कर्स के कम्पलसरी डिपाजिट्स हो रहे है, उन का बोनस कट गया है अब चैक मे जमा करा रहे है फिर प्राइम मिनिस्टर फड के लिये दस्तखत करायेगे तो आप बताइये कि इसका क्या नतीजा होगा । अब आप प्राइम मिनिस्टर का नाम जोड रहे है यह ठीक नही है । आप वहा नेशनल फड कह दीजिये । इन अल्फाज के साथ मै इस बिल का विरोध करता हू ।

श्री मूल चन्द डागा (पाली) अध्यक्ष जी एक छोटा सा सवाल था कराज 6 आयन पढा जाता जो इस प्रकार है

[श्री मूल चन्द डागा]

"All wages shall be paid in currency coin or currency notes or in both."

Now, the proviso to be inserted is:

"Provided that the employer may, after obtaining the written authorisation of the employed person, pay him the wages either by cheque or by crediting the wages in his bank account"

मेरे ख्याल से जो बात अभी माननीय सदस्य कह रहे थे, या माननीय दिनेन भट्टाचार्य जी ने कही, अगर वह इस क्लाज और प्रोवीजो को पढ लेते तो बात साफ हो जाती। वह तो पढा नही और क्लाज (1) पर बहस कर रहे है। क्लाज मे साफ है कि कैश मे दी जायगी, और प्रोवीजी को पढ लेते तो ऐसी बात नही करते।

आप नेशनल वेज पोलिसी बनाने की बात करते है। मैं पूछना चाहता हू कि जो मजदूर है वह अपने पसीने की कमाई कब तक एम्पलायर को देगे? यह डिसपैरिटी कब खत्म होगी? जो मिल मालिक है वह मैनेजर को, डायरेक्टर को काफी तनख्वाह देते हैं लेकिन जो अपने हाथ मैले करता है, मेहनत करता है उस की तनख्वाह कम है। यह अन्तर कब कम किया जायेगा? इसलिये मेरा कहना है कि आप नेशनल वेज पालिसी बनाइये कि एक सा काम करने वालो को, चाहे वह सीमेंट फैक्ट्री हो या दूसरा कारखाना हो, या फार्म पर काम करने वाला हो, उन सब को एक सा वेतन मिले। और जो मालिक है जो अपने रिश्तेदारो को बडी बडी जगहो पर रख लेते है जिन की हजारो रु० तनख्वाह की शकल म देते है, कार और बगले देते है यह बन्द होना चाहिये। देश मे हम को श्रम की प्रतिष्ठा कायम करनी है, विषमता हटाना है। जब तक आप ऐसा नही करेंगे तो लोग कहेंगे कि हमारी कमाई का शोषण व्हाइट कोलर्ड लोग कर रहे हैं।

यह जो 1936 का पेमेन्ट आफ वेजेज ऐक्ट है इसमें बहुत बड़े संशोधन की जरूरत है, खास कर के 20 सूत्री आर्थिक कार्यक्रम को नजर मे रखते हुए आप जल्दी से इस कानून मे परिवर्तन कीजिये और जो असमानता है वह दूर कीजिए। जो लोग काम नही करते है, बल्कि मजदूरो की कमाई का शोषण करते है, उन की तनख्वाहे घटाइये। जो उत्पादन करते है उन को ज्यादा मिलना चाहिये। शोषण क्लास को कम कीजिए और मेहनत करने वालो को ज्यादा दीजिये। इस पेमेन्ट आफ वेजेज ऐक्ट के अन्दर अभी भी हम हजारो, लाखो मजदूरो को उन की मेहनत का मूल्य नही चुका पाये है। जो हमारा सिद्धान्त है कि मेहनत की प्रतिष्ठा होगी उस का प्रतिपालन होना चाहिये।

अध्यक्ष महोदय यह तो पेमेन्ट आफ वेजेज से सबधित है, मजदूरी दिलाने से सबधित नही है।

श्री मूल चन्द डागा मैं वही कह रहा हू कि अगर आप चाहते हैं कि समान वेतन हो तो आप को जल्दी करनी होगी। मेरी माग है कि इस मे पूरा सशोधन होना चाहिये।

श्री एस० राम गोपाल रेड्डी (निजामाबाद) अध्यक्ष जी, जो बिल सदन के सामने लाया गया है उस का मैं समर्थन करता हू क्यो कि हमारे जो मजदूर भाई है उन का पेमेन्ट चैक के जरिये से होना चाहिये क्यो कि हम लोग देख रहे है कि मनी लैंडिंग ऐक्ट पर और उन के बिजनेस पर कितनी पाबन्दिया लगायें फिर भी मनीलैंडर्स बहुत शोषण कर रहे है और वह हमेशा मजदूरो से अथौराइजेशन लेटर ले कर उन का पैसा वसूल करते है। अब यह होगा कि एक बार पैसा बैंक मे जाने के बाद उससे पैसा निकालने के लिये आदमी बहुत हिचकिचाता है

है। पैसा बचाने की उसकी आदत हो जाती है। इस वास्ते यह जो बिल लाया गया है यह बहुत सही टाइम पर लाया गया है और मजदूरों के हक में होगा।

यह भी कहा गया कि मजदूर अनपढ़ हैं। जो हमारे ट्रेड यूनियन लीडर्स यह बात कह रहे हैं उन लोगों को शर्म आनी चाहिए कि 25 साल के बाद भी वे अनपढ़ हैं। इसके लिए बेहतर यह होगा कि जो ट्रेड यूनियन लीडर्स है वे मजदूरों को पढ़ाए और इस का भी उन को इन्तजाम करना चाहिए। मजदूरों से आप चन्दे का पैसा ले लेते है और उस पैसे को मजदूरों की यूनियनों के लीडर्स अपने वास्ते खर्च करने की बजाय उन की एजुकेशन पर लगाएं ताकि मजदूर पढ़ना लिखना सीख सके और अपने पैसे को खुद ड्रा कर सके। जो पैसा बैंक की पासबुक में एम्प्लायर क्रेडिट करता है, उस पासबुक में एन्ट्री के साथ ही मजदूरों को पैसा मिलना चाहिए। इस तरीके से जो अन्देशा है कि एम्प्लायर मजदूरों का पैसा खा जाएगा, वह दूर किया जा सकता है। अगर किसी जगह एम्प्लायर मजदूरों का पैसा खुद खा रहा है, तो मैं पूछना चाहता हूं कि आखिर इन ट्रेड यूनियन लीडर्स का क्या काम है अगर वे इस चीज को भी नही देख सकते है। ट्रेड यूनियन लीडर्स को मजदूरों की भलाई करनी चाहिए और मैं यह समझता हूं कि ट्रेड यूनियन मूवमेंट को रखना चाहिए। अगर सी० पी० एम० वाले ऐसा नही कर सकते है, तो मैं कहूंगा कि मेहरबानी कर के अपनी यूनियन को बर्खास्त कर दीजिए, आई० एन० टी० यू० सी० इस का अच्छा इन्तजाम कर लेगी।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं।

श्री दामोदर पांडे (हजारीबाग) : अध्यक्ष महोदय, यह बिल जो अभी सदन के सामने लाया गया है इस में बहुत विरोध की गुंजाइश नही है। यह बिल अच्छी नियत से लाया गया है और इसका उसी नियत से हमें स्वागत भी करना चाहिए, लेकिन इसमें जो सावधानी बरतनी चाहिए, उस के बारे में सावधान करना भी मैं लाजमी समझता हूं।

इस बिल के आने के बाद और इस को लागू करने के बाद अगर उन दिक्कतो को बयान न किया जाए, जिन का सामना करना पड़ेगा, तो मैं समझता हूं कि बिल मे थोड़ी कमी रह जाएगी। अभी इस्माइल साहब ने बड़ी लम्बी चौड़ी तकरीर की और कोयला खदानों के मजदूरों के सम्बन्ध में उन्होंने बहुत हमदर्दी की बात कही जिस ढंग से बाते कही गई वैसी बात नही है लेकिन कुछ बातें सही है।

एक बात तो यह है कि कोयला खदाने जिन में हिन्दुस्तान के 6 लाख मजदूर काम करते है, शहरों में नही होती है। वे तो जंगल और पहाड़ों में होती है और वहीं पर कोयला मिलता है और वहां से एक बैंक कम से कम 15, 20 मील की दूरी पर होता है। आज हिन्दुस्तान में ऐसी कोई कोयला खदान नही होगी जो शहर से, जहां पर बैंक खुला है, 10 मील से कम दूरी पर हो। अभी हाल में करीब दो साल से समूची कोयला खदानो मे जहां 800 कोलरीज है मुश्किल से 10 कोलरीज ऐसी होंगी जहां पर बैंक की शाखाएं है। ऐसी हालत में चैक से पेमेन्ट करने पर मजदूरों को 10 दौड़ना पड़ेगा और तब कही जा कर उन के बैंक का भुगतान होगा। तो मैं यह समझता हूं कि इस से मजदूरों को बड़ा नुकसान और परेशानी होगी।

जहां तक प्राइम मिनिस्टर रिलीफ फंड का सवाल है, सी० आई० टी० यू० की बात

[श्री दामोदर पांडे]

मैं नही करता लेकिन हम ने इस मामले मे एग्रीमेंट किया था और पिछले साल जो बिहार मे भयंकर बाढ़ आई थी, तो हम लोगो ने यह एग्रीमेन्ट किया था कि एक दिन की तन्ख्वाह प्राइम मिनिस्टर फंड या चीफ मिनिस्टर फंड मे दी जाएगी । उन्होने कोई एग्रीमेंट नही किया और जब यह सवाल उठा कि इस पैसे को फंड मे दिया जाए तो यह कहा गया कि इसको तन्ख्वाह मे से काट नही सकते है, क्योंकि पैमेन्ट आफ वेजेज एक्ट इस को एलाऊ नही करता। इसलिए यह संशोधन करना बहुत जरूरी था। मैं यह कह सकता हू कि जब भी देश पर संकट आया या देश को कोई आवश्यकता पड़ी, तो मजदूर किसी से पीछे नही रहा लेकिन ऐसे अवसर पर अगर हम उन को सही निर्देशन नही देंगे और सही काम करने के लिए सही हथियार नही देंगे तो वे बेचारे क्या कर सकते है। हम लोगो ने 51 लाख रुपया बिहार फलड रिलीफ फंड में दिया और हम किसी से पीछे नही रहे लेकिन यह भी जरूरी है कि जो बाधाएं आती है उन को दूर किया जाए ।

इसके अलावा जो पैमेन्ट का सवाल है हमारे कुछ भाइया ने कहा कि मनीलेंडर्स से बचने के लिये यह होना जरूरी है। अगर इस के लिए सभी सुविधाएं होती, तो मैं जरूर कहता कि यह होना जरूरी है लेकिन जहा तक हमें कोयला खदान के मजदूरों की जानकारी है, उन पर अगर आप इस को लागू करेंगे तो बड़ा नुकसान हो जाएगा और वे लोग बड़े भयंकर संकट से आ जाएंगे। आज हफ्ते में पैमेन्ट होती है और यह बात सही नही है कि हर जगह मनीलेंडर्स इन लोगों को परेशान करते है। अगर मनीलैन्डर्स मे हिम्मत होती तो कोयला खदानो का नेशनेलाइजेशन न होता क्योंकि मनीलैंडर्स सभी मालिकों के दलाल थे। उनकी वहां चलती और कोयला खदानों का राष्ट्रीयकरण संभव न होता। राष्ट्रीयकरण करने के बाद और उस के पहले भी हमने मजदूरो का एक संगठन तैयार किया था और मजदूरो की ताकत को बटोरा है। जहा पर मजदूर संगठित हैं वहा पर मनीलैंडर्स की हिम्मत नही है कि मजदूरो को लूटे, लेकिन अगर आप चैक से पैमेन्ट करने की बात मान लेते है तो 10 मील दूर जा कर बैंक से मजदूरो को पैसा लाना पड़ेगा और इस मे एक दूसरा मिडिलमैन खड़ा हो जाएगा। इस का मुझे खतरा है। पैमेन्ट आफ वेजेज एक्ट यह भी कहता है कि मजदूरो का जो पैमेन्ट हो वह वर्किंग आवर मे होना चाहिए। वर्किंग आवर मे पैमेन्ट होगा, तो उस को 10 मील दूर जाना होगा और इस के लिए क्या आप उसको इजाजत देंगे।

श्री वसंत साठे (अकोला) यह इच्छा पर है जबरदस्ती नही है।

श्री दामोदर पांडे डिस्क्रीशनरी नही है। मैं इस को एक्सप्लेन कर देना चाहता हू। हमारे यहां मे यह बात ओरिजिनेट हुई थी और बिल का एमेंडमेंट शायद हम लोगो की सजेशन पर ही आया था। कोल इण्डिया लिमिटेड मे यह बात चल रही थी और उन्होंने कहा था कि हम लोग पैमेन्ट चैक मे करना चाहते है। हम लोगो ने उस का विरोध किया और क्यो विरोध किया उस का कुछ उदाहरण मैं ने आप के सामने रखा है। अगर आप मनीलेंडर्स के नाम पर चैक से पैमेन्ट करेंगे तो दूसरी टाइप के मनीलैंडर्स खड़े हो जाएगे और वर्स्ट टाइप के मनीलैंडर्स खड़े हो जाएंगे। ऐसा खतरा मुझे महसूस होता है और मैं इस के बारे में मंत्री को सावधान कर देना चाहता हू। दूसरी बात यह कही गई कि ऐसा

करने से हम स्टाफ थोडा कम कर सकेंगे। इस में कोई एतराज नहीं है कि इकोनामी होनी चाहिए और कम से कम लोगो से ज्यादा से ज्यादा काम लेना चाहिए, लेकिन मैं यह समझता हू कि इस से स्टाफ मे कमी नही होगी। आज तो शनिवार को पैमेन्ट होता है और जितना भी स्टाफ काम करता है, वह सब का सब शनिवार को पैमेंट ले लेता है और एक दिन में पैमेन्ट कर दिया जाता है। आखिर पैसा मजदूरो को देना है, वह चाहे बैंक दे या कोयला खदान वाले दे। अगर आप अपने यहा स्टाफ कम करेंगे तो बैंक मे और स्टाफ लगाना पडेगा और अब तो एक दिन लगता है तब सातों दिन लगेंगे। अब सब मिला-जुला कर देखा जाए, तो स्टाफ की कमी नही होगी। आपके यहा से पैमेन्ट नही होगा, तो बैंक मे स्टाफ बढाना पडेगा और वहा पर पैमेन्ट मे गडबड भी हो सकती है और पैमेन्ट समय पर भी नही हो सकता है। इसलिए मेरा यह स्पष्ट मत है कि यह जो वालेंटरी सिस्टम उन्होने रखा है, इस को रिजिडली वालटरी रखे। अगर इसको सिर्फ वालेंटरी रखने है तो जैसा कि इस्माइल साहब ने कहा कि कुछ कोयला खदानो ने पहले ही इस को लागू कर दिया। बिल आने के पहले ही दो तीन जगह पर बैंक मे पैमेन्ट करना शुरू कर दिया गया था और कह दिया गया था कि अब बैंक से पैमेन्ट हम देंगे।

हम लोगो ने जब झगडा किया, जब थोडा गुस्सा दिखाया तब उन्होने ऐसा करना बन्द किया। ऐसा नही होना चाहिये कि हम कहे तो यह वालेटरी है लेकिन बिना बात किए हुए इसको लागू कर दिया जाये। जहाँ मजदूर यह महसूस करते हो कि यह सुविधा उनको मिले वहा इसको आप लागू करे, जहा बैंक ले कर बैंको से वे पैसा उठा सकते है वहा इसको लागू किया जाय, ऐसा न हो कि मालिक और अधिकारीगण जबरदस्ती लागू कर दे। इससे मजदूरो का नुकसान होगा। इसके प्रति मैं मंत्री महोदय को सावधान करना चाहता था।

सरदार स्वर्ण सिंह सोखी (जमशेदपुर): मैं इस बिल का स्वागत करता हू। इसको ला कर मिनिस्टर साहब ने बहुत अच्छा काम किया है। अब इस पर इम्प्लीमेंटेशन भी ठीक प्रकार से होना चाहिए। मेरे कुछ दोस्तो ने इसका जरूर विरोध किया है। मेरे ख्याल मे उन्होने इसको समझा नही है (**व्यवधान**) सिर्फ आपके यहा बगाल मे ही कोल माइन्स नही हैं और वही लेबर काम नही करती है। लाखो लाख लेबर जमशेदपुर मे भी काम करती है जहा से मैं आता हू। वहा भी लेबर को बहुत सी तकलीफे है। ये तकलीफे मनीलैंडर्स की वजह से भी है। वहा वीकली, फोर्टनाइटली और मथली सब प्रकार की पैमेन्ट्स होती है। दस बजे जब वे पैमेन्ट ले कर वापिस जाते है तो गुडे मनीलेडर्ज के उन से पैसा छीन लेते है। बैंको से इस वास्ते पैमेन्ट करना बहुत जरूरी है। बल्कि मै तो समझता हू कि इसको कम्पलसरी कर देना चाहिये। मेरा सुझाव है कि आप वहा बैंक खोल दे, जगह जगह पास मे ही बैंक खोल दे ताकि यह जो पैमेन्ट की दिक्कत है यह न रहे। इस के लिए और भी कई सुझाव मेरे दोस्तो ने दिए है और उन पर भी आपको विचार कर लेना चाहिये। एक दो बाते मैं कहना चाहता हू। जो गवर्नमेंट के कसर्न है उन मे तो कोई दिक्कत नही होगी पेमेंट देने मे। लेकिन जो प्राइवेट फर्म्ज है वे बदमाशी करती है। उन पर आपको खास दृष्टि रखनी है। वे पैमेन्ट करती है या नही इसको आप को देखना है। हम एम० पीज० को आपने यह सुविधा दे रखी है कि हमारा चैक बैंक के पास चला जाता है। उनको भी इस तरह की सुविधा आपको देनी चाहिये। प्राइवेट फर्म्ज मे बहुत बच कर

[सरदार स्वर्ण सिंह सोखी]

रहने की जरूरत है । कौन सी कम्पनी पैसा कैसे ज्यादा काट लेती है, बहुत से पैसे का पैमेंट नहीं करती है, उसकी मैलाफाइड इटेंशन है या नहीं, इस सब को आपको देख लेना चाहिये । अब मैं मिनिमम वेजिज के बारे में कुछ कहना चाहता हूं । मिनिस्टर साहब को पता है कि कई बार इसके बारे में मैंने उनको लिखा है । माइन्ज में काट्रैक्टर्ज के यहां जो लेबर है या गवर्नमेंट डिपार्टमेंट्स में जो लेबर है उसको मिनिमम वेजिज भी नहीं मिलती है जो आपने पहले से ही घोषित कर रखी है । मिनिमम वेजिज देने में डिले वे कर रहे हैं । कभी कहा जाता है कि फाइनेंस में कागज पड़ा हुआ है, कभी कहा जाता है कहीं और पड़ा हुआ है । आप कहते है कि सजेशन लेने का टाइम है । मैं पूछना चाहता हूं कि सजेशन की क्या जरूरत है ? जब कानून लागू है तो इनको इम्प्लीमेंट क्यों नहीं किया जाता है । वेस्टिड इंटरेस्ट बीच में आ जाते हैं और फाइल एक एक और दो दो महीने पड़ी रहती है । आपके डिपार्टमेंट को देखना चाहिये कि क्यों मिनिमम वेजिज की फाइल पड़ी हुई है फाईनेंस मिनिस्ट्री में । पांच छः बार मैंने आपके डिपार्टमेंट को लिखा है, आपको भी पत्र लिखा है । मिनिमम वेजिज को आप लागू करें । यह बहुत जरूरी है । आगे आप ज्यादा दे यह तो बहुत अच्छी बात है । लेकिन जिस को आप कह चुके हैं वह तो आप उनको दिलवाए । लेबर कमिश्नर्ज को हिदायतें इसके बारे में दें ।

अध्यक्ष महोदय : यह अलग बात है ।

सरदार स्वर्ण सिंह सोखी : इन शब्दों के साथ मैं इस बिल का स्वागत करता हूं और मिनिस्टर साहब से प्रार्थना करता हूं कि इसको वह इम्प्लीमेंट करवाए ताकि कुछ इसका नतीजा निकल सके ।

THE MINISTER OF LABOUR (SHRI RAGHUNATHA REDDY): I am extremely thankful to all the honourable members who have participated in this debate and those who have extended whole hearted support. The dissenting voices, not unexpectedly now, have come from Shri Dinen Bhattacharyya and Shri Mohammad Ismail who seem to have shared a common infection in this matter. I am very sorry for them that this infection does not seem to be cured according to their own admission upto 1980. This is a very tragic situation in which they have placed themselves. With regard to the point made by Mr. Damodar Pandey, I do not share the opinion. If there are any difficulties that any trade union workers would face due to non-opening of banks' branches at the various places, this matter can be taken up with managements concerned and with the banking institutions concerned. As I have said in my opening remarks there is no compulsion at all that he must receive by cheque. You will find this in Section 6 of the principal Act. The following proviso shall be inserted at the end, namely, 'Provided that the employer, may after obtaining the written authorisation of the employed person, pay him the wages either by cheque or by crediting the wages in his bank account.' Before any employer takes to the course of paying the wages into bank account or by cheque he must receive from the employee an authorisation and in the absence of written authorisation he is precluded from doing so. I do not share his opinion that any trade union worker or anybody will be forced to give authorisation. I do not share his misgivings in this regard and if the worker is forced to give such authorisation, then it is no credit or tribute to the working class movement and trade union movement.

SHRI DAMODAR PANDEY: You are hoping, but here we are talking from experience.

SHRI RAGHUNATHA REDDY: If the authorisation for a cheque can be got by pressure, then, what is the guarantee that giving in currency or coin cannot be taken away by pressure ? The point is, when cheque is given, there is some certainty, or when it is deposited in the bank account, and it would take sometime for anybody to exercise some pressure and some trade union can go to his rescue. But if he wants in cash, immediately, after he leaves the cash office all kinds of pressure would start emanating. But in order to avoid this kind of a thing, this provision is made and I may submit, even this provision was made because many trade union leaders themselves suggested that this kind of a provision would be beneficial to workers themselves and it is only at their insistence that we have brought forward this provision.

Regarding Prime Minister's Relief Fund, many trade union leaders have suggested this. Many workers are prepared to support the programme and contribute to the Prime Minister's Relief Fund by making their own contribution. There are many difficulties in collecting from person to person. The working class is willing to make a handsome contribution and so this contribution is deducted at the time of payment of wages itself instead of collecting from worker to worker. Many trade union leaders have expressed their views in this matter. It is only on their representations that this provision has been made and there will be no difficulties in their making willing contributions for the purpose of National Fund or Funds of national importance like the Prime Minister's Relief Fund.

I do not think I should elaborate anything further in my reply. I hope this Bill will be passed without any further dissent.

MR. SPEAKER : Mr. Bhattacharyya. I would request you to be brief.

SHRI DINEN BHATTACHARYYA : No doubt I would be brief. Sir, some ramarks have been made here by some hon. Members. I shall speak about them afterwards. First of all, I want to state categorically that while initiating the Bill, Mr. Reddy stated something. And he repeated the same thing while replying too. He did not meet with any point made by the Members who have opposed this sort of insertion of clause in the Bill regarding the payment of salary by cheque or for making any contribution to a fund. We know what is actually happening to the workers. The Minister too must know it. I shall challenge the hon. Minister. The Government collected funds so many times by taking the help of Dr. Ranen Sen whose party is in alliance with the Government. Where is the amount ? Did you submit any account in 1962 when you collected crores of rupees in the name of war fund ? And even afterwards, money was collected for so many funds in so many names. Where is the account and who is going into this matter ? I say the minister is a prisoner of the circumstances and that is why I am saying this that he will tell something here but outside he will say something else and he would say that what Mr. Bhattacharyya said was hundred per cent correct.

MR. SPEAKER : The war funds forms part of the Consolidated Fund.

SHRI DINEN BHATTACHARYYA : That I know. I do not object if there is a clear authorisation from a particular employee that the employer can deduct the amount from his wages and make the payment by a cheque. Had this been a simple thing like that, I would not grudge. Mr. Ranen Sen, from the very outset, stated something about the very first Clause where the level of the wage has been raised from Rs. 400 to 1,000.

13.13 hrs.

[MR. DEPUTY-SPEAKER *in the Chair.*]

I have no objection to that. Perhaps he did not hear. What I said then. In

[Shri Dinen Bhattacharyya]

fact, he did not hear not only what I said but even what others said. We have made contributions and it is we who went to the jail who were involved in the struggle for raising the wage level and giving this benefit to a particular worker We were responsible for raising the wage level from Rs. 400 to 1,000 for which Shri Ram Singh Bhai takes the credit now as if nobody else has done anything for that.

So, Sir, I do not have any quarrel with the hon Minister as regards he first clause For the second and third clauses, I still emphatically oppose because, in the name of voluntary giving the authority to the employees, for payment by cheque they will make it compulsory What are you doing when there is a provision in the ESI that in case of accidents the workers must get a compensation ? How many times the concerned workers have to go to your Calcutta Office in Ganesh Avenue for getting their claim But even after months and months they do not get anything There is a provision that payment will be made either by cheque or by cash and in whatever manner the worker may like. Mr. Ranen Sen must take note of this that out of 100 employers, more than 80% of them will only take the advantage of payment by cheque and they will not at all deposit in the bank in time the due amount of wages of the workers Here you have asked every worker to open an account Mr Ranen Sen says that in plantations, literacy has increased I will give him a challenge Let him visit with me any plantation in North Bengal I will prove that literacy has not increased, literacy has gone down, in jute and plantation areas Perhaps these people do not visit any post office on pay day. There you will see a Munshi sitting On every M. O they are charged 8 annas or one rupee. These big leaders like Mr. Sen who have no touch with the workers, here in this House are saying that everything is allright. That is not so, Mr Reddy. Do not distort the stand of CITU. This is a crime on your part. I say that the steps you are now suggesting will not help to save workers from the clutches of moneylenders. So long they were surrounding the post offices; now they will surround the banks. There they will stand with their goondas and big lathis and force the workers to pay whatever the workers may get from the bank by cheque, if at all You cannot get rid of these nefarious tactics of the moneylenders

The next point is very simple, that is, 'any other fund' What do you mean by 'any other fund' Suppose Birla's mother is dead and he wants to open a fund and ask for workers' contribution Dr Ranen Sen will go out with a Jhanda in both hands and shout that the workers should contribute because it is a voluntary payment But the situation is not that simple So, I humbly request the Minister to think over this

I must make one thing clear I would ask Mr. Reddy Did you place it in the Consultative Committee saying that you are introducing this system of payment by cheque or payment to any contributory fund on the so-called consent given by the worker ? You did not For the last three years, you did not even convene any meeting of the Standing Labour Committee. You have now said that you have organised a new show-boy of your Government in the name of the Apex Body where only those dittoing the policy of the Government from A to Z have access, not to anybody else like me who will always safeguard the interest of the workers at the cost of anything You have not the courage to face a body where you will hear a dissenting voice.

just as your Government is behaving in Parliament, so it is in your Apex Body, which, I say, is a dead body. No sensible trade union leader will go there and participate. No interest of the workers can be safe by going into that body which is nothing but a dittoing machine, a dittoing tool of the Government.

So I emphatically reiterate my Resolution and request members to accept it. I am thankful to those members who have come forward with statements of fact. They are not from outside. The member who is doing trade union work in the mines knows what is the difficulty of the miners. Before you had introduced this Bill, the owners of the mines started taking money in a contributory fund or paying by cheque. This is the thing said by your own party member. I still stand by my Resolution and I hope the House will accept it.

MR. DEPUTY-SPEAKER: The question is:

"This House disapproves of the Payment of Wages (Amendment) Ordinance, 1975 (Ordinance No. 21 of 1975) promulgated by the President in the 12th November, 1975."

The motion was negatived.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Payment of wages Act, 1936 as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: We take up clause-by-clause consideration of the Bill. There are no amendments to clause 2. The Question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3— (*Amendments of Section 6*)

SHRI RAMAVATAR SHASTRI (Patna): I beg to move:

Page 1,—

after line 14 *insert*—

Explanation: If any employed person desires to withdraw his authorisation letter to pay him the wages either by cheque or by crediting the amount in his bank account he can do so without any hindrance after giving in writing a letter to the employer."(4)

उपाध्यक्ष महोदय, मैं बहुत गौर से माननीय सदस्यों की बातों को सुनता रहा हूं। मैंने भी धारा 3 में एक संशोधन दिया है। मैं इस बात का समर्थक हूं कि अगर कोई मजदूर लिखकर अपने मालिक को दे कि मेरी तनख्वाह बैंक में जमा कर दो, या मुझे चैक दे दो, तो उसकी तनख्वाह उसी के अनुसार दी जाये। इसमें कोई जोर जबरदस्ती नहीं है। माननीय सदस्य ने कहा है कि मजदूर पढ़े लिखे नहीं है, इसलिये वे लिखकर नहीं देंगें। मेरा निवेदन यह है कि अगर वे लिखकर नहीं देंगे तो उनकी तनख्वाह को मालिक जबरदस्ती चैक के द्वारा कैसे देगा? अगर मूल कानून की धारा 6 को हटाकर यह व्यवस्था कि जाती, तो माननीय सदस्य का एतराज समझ में आ सकता था, अगर वह धारा जो अपनी जगह बरकरार है, जिसके अनुसार मजदूर को यह अधिकार है कि वह अपनी तनख्वाह नकद रुपया या नोट में ले। लेकिन अगर कोई मजदूर चाहे वह पढा लिखा हो या अनपढ हो, चाहे कि उसकी तनख्वाह बैंक में जमा कर दी जाये या उसे चैक दे दिया जाए, तो इस में क्या ऐतराज हो सकता है? जो लोग इस बारे में ऐतराज कर रहे हैं, वे सब अंग्रेजी दां हैं, वे मुझ से ज्यादा अंग्रेजी जानते हैं। लेकिन ऐसा लगता है कि वे अंग्रेजी का मतलब नहीं समझते हैं। अगर यह कानून हिन्दी में होता तो शायद श्री

[श्री रामावतार शास्त्री]

भट्टाचार्य उसको न समझाते लेकिन यह तो अंग्रेजी में लिखा हुआ है। इसमें यह प्रोवाइजों दिया गया है कि मजदूरों को यह अतिरिक्त अधिकार दिया जा रहा है। मान लीजिये कि अगर आज मजदूर मालिक को यह लिखकर दे दे कि मेरी तनख्वाह बैंक में जमा कर दी जाये या मुझे चैक दे दिया जाये, लेकिन कल उसके मन में यह बात आये, कि उसे तुरन्त पैसे की जरूरत है, बैंक से पैसा निकालने में झझट और देर होगी, इसलिये उसे कैश में तनख्वाह मिलनी चाहिये, तो मजदूर के पास यह अधिकार रहना चाहिये यह कहा जा सकता है कि इस प्रकार की परिस्थिति नहीं पैदा होगी। मेरे संशोधन का आशय यह है कि अगर मजदूर फिर लिखकर दे दे कि उसका वेतन चैक के रूप में न दिया जाये, बल्कि नकद दिया जाये तो यह अधिकार उसके पास बिना किसी रुकावट के रहना चाहिये और उसी के अनुसार उसका वेतन उसको दिया जाना चाहिये।

श्री मोहम्मद इस्माइल (बैरकपुर): उपाध्यक्ष महोदय, मेरा संशोधन इस प्रकार है :—

I beg to move:

Page 1,—

after line 14 *insert*—

"*Explanation* : If any employed person desires to withdraw his authorisation to pay him the wages either by cheque or by crediting the wages in his bank account he can do so after giving in writing a letter to the employer." (2)

यह है मेरा अमेंडमेंट। मैं इसलिय इस को लाना चाहता हूं कि अगर यह मान लें तो जो दिक्कतें माननीय सदस्यों ने अभी बताई हैं उन का हल निकल सकता है और इसमें भी जो कुछ यहां कहा है वह भी इस से पूरा हो सकता है। मगर जहां तक हम देख रहे हैं, मिनिस्टर साहब भी एग्रीमेंट हैं, उन्होंने सिर्फ रेफरेंस दे दिया कि हमने ए आई टी यू सी से कंसल्ट किया है और मालूम नहीं कंसल्टेटिव कमेटी में उन्होंने बताया कि लाया गया था, लेकिन यह बिलकुल गलत है, मैं भी मेम्बर हूं कंसल्टेटिव कमेटी का, कभी नहीं यह क्लीयर कट पालिसी वहां आई। मेरा स्टेंड रहा है कि ऐसे बिल जब आएं तो कंसल्टेटिव कमेटी में उन को लाया जाये और उस से पहले सेंट्रल ट्रेड यूनियन लीडर्स को बुला कर डिस्कस किया जावे जो हमारी पुरानी पद्धति थी मगर वह सब जो डेमोक्रेटिक मेथड्स थे वह आज खत्म कर दिए गए हैं जिस के लिए आज पांडेय जी को भी यह बोलना पड़ा है, चैक का विरोध किया है उन्होंने जो आर्गूमेंट दिया जाता है कि मनीलेंडर से बचाने के लिए ऐसा करना चाहिए। मनीलेंडर तो जंगल में भी खड़ा हो सकता है, बैंक में भी खड़ा हो सकता है, जहां उसे मिलगा वहां खड़ा हो सकता है। वह रात के अन्धेरे में घर में जा कर खड़ा हो सकता है। मनीलेंडर इज मनीलेंडर डकैत इज डकैत वह तो जहां माल है वहीं जायगा। इसको रोकने के लिए अभी तक आप की तरफ से कोई सीरियस अटेम्प्ट नहीं हुआ है। यह चीज गलत है। तो मेरा यही कहना है कि इस अमेंडमेंट को मान लें तो ये सब मामले तय हो जायेंगे।

SHRI RAGHUNATHA REDDY : Sir, there seems to be some misunderstanding about the position in law. We know that if an authorisation is given, it amounts to a consent being given by a party and the authorisation given by a person is entitled to be withdrawn. It is not as if a person had once authorised another person to act for him with respect to any act or any transaction, then he forfeits his right throughout his life and that he cannot withdraw it. This is a very elementary principle in law. I

do not think that hon. Members need have any apprehension about it. Any time any worker who had authorised the employer to pay if he does not want it, the employer is bound to pay him in kind or currency and if he does not pay, the provisions of law will apply.

MR. DEPUTY SPEAKER: I shall now put these amendments to the vote of the House.

Amendments Nos. 2 and 4 were put and negatived

MR. DEPUTY SPEAKER: The question is:

"That Clause 3 stands part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4—(*Amendment of Section* 7.)

SHRI MOHAMMAD ISMAIL: I beg to move:

Page 1, lines 19 and 20—

Omit "or to such other Fund as the Central Government may, by notification in the Office Gazette, specify." (3)

SHRI RAMAVATAR SHASTRI: beg to move:

Page 1, lines 19 and 20—

for "or to such other Fund as the Central Government may, by notification in the Official Gazette, specify."

substitute

"National Defence Fund and Jawahar Lal Nehru Memorial Fund." (5)

अध्यक्ष महोदय, धारा 4 मे यह बात कही गई है कि अगर कोई मजदूर मालिक को अधिकार पत्र दे दे कि उस की एक दिन की तनख्वाह या जितनी भी राशि वह मुनासिब समझे, प्रधानमंत्री कोष में दे दी जाये तो वह उस की तनख्वाह से ले कर दे दी जायगी। यही बात इस में कही गई है। यह भी कहा गया है कि अगर भविष्य में कोई इस तरह का कोष आयेगा, उस के बारे में घोषणा की जायगी। यह बात तो सही है कि मजदूरों का या देशवासियों का यह राष्ट्रीय कर्तव्य होना चाहिए कि प्रधान मंत्री सहायता कोष मे जरूरत पड़ने पर ज्यादा से ज्यादा धन राशि वे दें क्योंकि उन धनराशि का इस्तेमाल विपत्तियों के समय, चाहे वह प्राकृतिक हो या और किसी तरह की, किया जाता है। इसलिए इस तरह के कोष में दान देना, चन्दा देना, इसे मै राष्ट्रीय कर्तव्य मानता हूं लेकिन इतना बड़ा अधिकार मैं इसे कानून के जरिए सरकार को देने के पक्ष मे नही हू। मैं समझता हूं इसे सीमित किया जाना चाहिए। मैने इसे सीमित किया है। प्रधान मंत्री राष्ट्रीय रिलीफ कोष के अलावा नेशनल डिफेन्स फंड (राष्ट्रीय सुरक्षा कोष) और प० जवाहरलाल नेहरू जो हमारे देश के चोटी के नेता थे, जो बहुत दिनों तक प्रधान मंत्री रहे, देश को बनाने मे उनका बहुत योगदान है हम आप सभी जानते है खास तौर से प्रगतिशील नीतियों को लागू करने में उन्होने एक बड़ी भूमिका अदा की है और जवाहर लाल नेहरू मेमोरियल फंड के नाम से भी एक कोष है तो इन तीनों कोषों के लिए चन्दा देने की बात रहनी चाहिए। अगर मजदूर अपने मालिकों को अधिकार-पत्र लिख कर दे दे, आवश्यकता पड़ने पर इन तीनों कोषों मे से किसी कोष में जो राशि हम दे रहे हैं वह जमा कर दी जाये तो उनका पैसा भेज दिया जाय यह बात उसमे रहनी चाहिए। तो मेरा सशोधन इसी बात के लिए है। अभी केवल एक कोष—प्रधान मंत्री राष्ट्रीय सहायता कोष की चर्चा है। उसके बाद आप राष्ट्रीय सुरक्षा कोष और जवाहर लाल नेहरू मेमोरियल फंड को भी जोड़ दीजिए। सरकार को इसे मान लेना चाहिए।

[श्री रामावतार शास्त्री]

आखिर बात यह है कि आप एच्छिक चन्दा देने की बात रख रहे हैं लेकिन जैसा कि श्री दीनेन भट्टाचार्य जी ने कहा इसमें कहीं कही जोर जबरदस्ती भो होती है। ए आई टी यू सी को भी इस तरह की खबर मिली है। दिसम्बर के महीने मे एन एफ रेलवे वर्कर्स यूनियन की कान्फ्रेन्स में हम गौहाटी गए थे जहां लगभग सौ प्रनिनिधि सम्मेलन मे मौजूद थ, उनमें से ज्यादानर लोगों ने शिकायत की कि जो लोग चन्दा देना नही चाहने हैं उनसे जबरदम्ती वसूला जा रहा है। अधिकारी उनमे जबर्दस्ती वसूलते है और स्वय जिन अफसरों को 50 रूपया देना चाहिए वे केवल 10 रुपया देते है। तो इस तरह की बाने जगह जगह होती है जिनको रोका जाना चाहिए। जब ऐच्छिक होगा तब जो चाहेगा वह दे देगा और जो नही चाहेगा वह नही देगा। जो लिखकर अधिकार पत्र दे दे उसके वेतन से आप काट ले। तो मेरा सशोधन है कि सरकार तीनो फडम को इसमे रखे और जोर जबर्दस्ती की जो बात होती है उसको भी रोके। मजदूर अपना राष्ट्रीय कर्तव्य समझकर आज तक चन्दा देते आ रहे हैं और आगे भी देंगे। कभी चीन का हमला हो या पाकिस्तान का हमला हो या कभी प्राकृतिक अथवा अन्य प्रकार की विपत्ति आये तो हर मौके पर मजदूरों ने खुशी मे चन्दा दिया है जबकि पूंजीपतियो ने कभी नही दिया तो आप उनसे जबर्दस्ती लीजिए और मजदूरो के लिए ऐच्छिक रखिए।

श्री मोहम्मद इस्माइल : मेरा एक छोटा सा सशोधन है कि जहा P.M.'s National Relief Fund है उस के बाद मैं मैं चाहता हू कि और कोई फड न हो। मेरा सशोधन इस प्रकार है :

Page 1, lines 19 and 20,—

Omit "or to such other Fund as the Central Government may, by notification in the Official Gazette, specify"

अगर आप मेरे इस सशोधन को नही मानेंगे तो और काम्प्लीकेशन्स पैदा होंगे। इसलिये मुझे उम्मीद है कि मत्री जी इस मामूली से सशोधन का स्वीकार करेंगे।

SHRI RAGHUNATHA REDDY: The two amendments made by Shri Ismail and Shri Ramavarar Shastri are contradictory to each other and contrary to the purpose they have stated. Mr. Ismail wants to omit and Mr. Ramavatar Shastri wants to include so, they are contradictory to each other.

While I agree that Shri Shastri's objective is very commendable, I would humbly say that provisions are already there for gazette notification. With great respect, I say that they have been taken into account and necessary provision will be considered.

MR. DEPUTY SPEAKER: Now, I shall put the amendments Nos. 3 and 5 to the vote of the House

Amendments Nos. 3 and 5 were put and negatived

MR DEPUTY SPEAKER: The question is

"That Clause 4 stand part of the Bill."

The motion was adopted

Clause 4 was added to the Bill.

Clause 5 was added to the Bill.

Clause 1 was added to the Bill.

Enacting Formula

SHRI RAGHUNATHA REDDY: I beg to move:

Page 1, line 1,—

For "Twenty-Sixth"

substitute "Twenty-seventh" (6)

MR. DEPUTY-SPEAKER : The question is :

Page 1, line 1,

for "Twenty-Sixth"

substitute "Twenty-seventh" (6)

The motion was adopted.

MR. DEPUTY SPEAKER : The question is :

"That the Enacting Formula, as amended stand part of the Bill."

The motion was adopted.

The Enacting Formula as amended was added to the Bill.

The Title was added to the Bill.

SHRI RAGHUNATHA REDDY : I beg to move :

"That the Bill, as amended, be passed."

MR. DEPUTY SPEAKER : Motion moved:

"That the Bill, as amended, be passed."

SHRI S. M. BANERJEE (Kanpur) : The hon. Members who spoke from my Party have supported the Bill. We have seen that even without this amendment, whenever necessity arose because of external aggression or of internal disturbances or of natural calamity, the working class as a whole, stood like one man and contributed to the best of their capacity. Even this time, Defence employees contributed very generously and liberally and a sum of Rs. 25 lakhs was paid to the Prime Minister by the Defence Employees Federation.

Sir, I support the Bill. But while supporting, I would like to bring to the notice of the hon. Minister certain glaring injustices. I come from Kanpur and I know how Payment of Wages Act is being flouted day in and day out by the employers there.

Sir, it was brought to the notice of the hon. Minister by me and by the apex body. Then there was the biggest employer in Kanpur, Jaipuria, the famous person who was searched recently; he has not paid 4 fortnightly wages to the workers numbering 9,000. You can imagine what is happening to those workers who have not been paid their earned wages for four fortnights. I do not know; every time this employer or his brother, Sitaram Jaipuria or Rajaram Jaipuria goes on flouting the orders of the State Government or the Central Government. I want to know why, in this particular case, this gentleman has not been prosecuted for violating the Payment of Wages Act. Not only this, Ram Ratan Gupta of Lakshmi Ratan Cotton Mills is not paying the employees for the last 12 months.

MR. DEPUTY-SPEAKER: You can send all these cases to the Minister.

SHRI DINEN BHATTACHARYA: He has become tired, sending them.

SHRI S. M. BANERJEE: I have been sending them and raising them inside the apex body, outside the apex body, inside Parliament and outside Parliament. I have tried many times. Let me say. Let me have the satisfaction.

MR. DEPUTY-SPEAKER: Then go on repeating.

SHRI S. M. BANERJEE: Nothing will come in the Press. Let me have the satisfaction of shouting at the employers. Lakshmi Ratan Cotton Mills is closed. They have not declared it as closed. They have not paid the wages for the last twelve months. You can imagine the condition of the workers. You cannot but pity them. They have sold their belongings and utensils. If they revolt against the mill-owners, if they *gherao* the mill-owners and if they demand the money by *gheraoing* them, the police will come in; and they have arrested the workers; hundreds of workers will be arrested. I am requesting the House and the hon. Minister to rise to the occasion and realize the gravity of

[Shri S. M. Banerjee]

the situation. A day is fast approaching when the workers of Kanpur—If these two mills are not taken over....(*Interruptions*)

MR. DEPUTY-SPEAKER: What about Jaykaylon?

SHRI S. M. BANERJEE: In regard to Jaykay-rayon, wages have been paid partially. It has been re-opened, but partially. But these workers, whether of Kanpur Jute Udyog or of Lakshmi Ratan Cotton Mills have not been paid their wages. They will revolt. Whether there is the MISA or the DIR, it will not be able to help the Government. The new Chief Minister has come. The Governor supported the whole thing. The new Chief Minister has now issued a statement, saying that the apex body's meeting will be held tomorrow or the day after. May I request the hon. Minister to rise to the occasion and help the workers? Otherwise, the line between hunger and anger is getting thinner and once it meets, it is going to be horrible

श्री मोहम्मद इस्माइल (बैरकपुर): उपाध्यक्ष महोदय, यहा पर यह कहा गया कि हम सी० आई० टी० यू० वाले इस को अपोज कर रहे है। हमारा कहना यह है कि हम इस बिल के जिस पोर्शन को अपोज कर रहे है, वह इसलिये कर रहे हैं कि हमारे सामने यह तजुर्बा है कि पमेन्ट आफ वेजेज एक्ट के मुताबिक अगर आप एमेंडमेंट लाते जहा पर वर्कर्स को मालिक वेजेज नही देते, तो ठीक था अभी तक जो प्रोसीजर है उस मे वर्कर्स को पेमेन्ट लेने में महीनों लग जाते है और कोर्ट मे पैसा रियेलाइज करने के लिये इस्पेक्टर की मार्फत जाना पडता है। महीनां नही बल्कि वर्षो लग जाते है और पैसा वसूल नही होता है। मै आप को बताऊं कि गंगा जूट मिल के 7 हजार मजदूरो की वेजेज बाकी है और उन को हासिल करने के लिए कहा जाता है कि कोर्ट में जाइये। इंस्पेक्टर साहब को फुर्सत नहीं है और वे कुछ नहीं कर पाते। सात महीने हो गये हैं और वहां मजदूरों को वेजेज नहीं मिले हैं। ग्रीव होटल का भी इसी तरह का मामला है और ऐसे ही जो क्लोजर्स हुए है, वहा पर मजदूरों के वेजेज बाकी हैं। अगर आप इस तरह का कोई एमेंडमेंट लाते कि उन को वेजेज मिल जाते तो, हमें बड़ी खुशी होती। आप ऐसा एमेंडमेंट लाए हैं कि वाई चेक पेमेंन्ट देगें, तो जाहिर बात है जो कुछ हमें कहना है वह हम कहेंगे। जहां पर बुनियादी तौर पर वेजेज के पैमेंन्ट में डिफिकल्टीज हो रही है और मुश्किलात सामने आ रही हैं, उस तरफ आप का ध्यान नही गया। उस तरफ आप का ध्यान जाना चाहिए।

दूसरे माननीय सदस्यों ने जो सुझाव दिये है और डाउट्स आप के सामने रखे है और हम ने भी अपने डाउट्स आप के सामने रखे है और जो हमारा एप्रिहेंशन है, उन तमाम बातो को सामने रख कर कम से कम आप अपनी मशीनरी से उस तरह का फंक्शन कराएं जिस से मालिकों को मौका न मिले और मजदूर जो इस के लिए अनविलिंग है उन पर बाई फोर्स मालिक इस को लागू न कर सके। ये तमाम बातें होनी चाहिए। इस बिल के बारे मे मुझे मंत्री महोदय से यह कहना है कि जिस पोर्शन को हम अपोज करते है उसको अभी भी कर रहे है और आगे भी करते रहेंगे। जो सुझाव मैने दिए है उन पर भी आप विचार करें, उनका भी आप प्रबन्ध करे, यही मै आप से चाहता हू और यही मेरी आप से प्रार्थना है।

SHRI RAGHUNATHA REDDY: With regard to the points raised by Shri S. M. Banerjee, I would respectfully state that I will find out the latest position from the Government of Uttar Pradesh and also take up these issues with the Labour Ministry concerned, and I hope I would be able to succeed in contacting them before the apex body meeting.

With regard to the speech of Shri Ismail, there is nothing new in what he has stated. He mentioned whatever he wanted to say during the general discussion. Therefore, there is nothing more to say with regard to his speech.

I have no doubt in my mind that in course of time Shri Ismail and Shri Dinen Bhattacharyya would realise that the provisions of this Bill are meant for the welfare of the trade union workers and that these provisions have worked very well.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

13·46 hrs.

STATUTORY RESOLUTION *RE.* DISAPPROVAL OF PAYMENT OF BONUS (AMENDMENT) ORDINANCE

AND

PAYMENT OF BONUS (AMENDMENT) BILL

MR. DEPUTY-SPEAKER : We now take up the Statutory Resolution by Shri Indrajit Gupta, seeking to disapprove the Payment of Bonus (Amendment) Ordinance, 1975, and also the motion by Shri Raghunatha Reddy to consider the Bill further to amend the Payment of Bonus Act.

SHRI S. M. BANERJEE (Kanpur): We are extremely happy that the father of the 8·33 per cent formula, Shri Khadilkar, is present here. I hope he will take part in the deliberations.

SHRI INDRAJIT GUPTA : I move ;

"This House disapproves of the Payment of Bonus (Amendment) Ordinance, 1975 (Ordinance No. 11 of 1975) promulgated by the President on the 25th September, 1975."

Exactly three months almost to the day after the promulgation of the emergency, the gains which the working class of this, country had achieved in the field of bonus not suddenly but over a period of 25 years are sought to be demolished. It took a long period, a quarter of a century, to evolve this concept of bonus. I do not propose to go into that history because I have neither the time, nor Members will be particularly interested in it. It took a quarter of a century of arguments, of discussion, of persuation of awards by tribunals and High Courts, of struggle by the working class to arrive at a certain position. But, precisely three months after the imposition of emergency all these gains of a quarter of a century were sought to be demolished at one stroke of President Ahmed's pen.

I call this a *coup d'etat* against the working class. The emergency of the 26th June was promulgated perhaps in order to forestall a possible *coup d'etat* by certain rightists and reactionary forces, who were out to destabilise this country. But what happened on the 25th of September was a *coup d'etat* against the organised working class of this country. I am speaking with a sense of bitterness, and I hope you will pardon me, Sir. I think that no better help could have been given, although unwittingly it be, by the Government of this country to precisely those rightist and reactionary forces, who so far had failed completely to mobilise the support of the working class of this country behind their designs.

This is one of the outstanding facts of the political developments of the last two years, that when the movement led by Mr. Jaya Prakash Narain was at its height and desperate attempts were made by him and his allies to bring the working class out in support of that total revolution over the country as a whole the working class refused to respond. When the call for a three day Bihar *bandh* was given by Mr. Jaya Prakash Narain,—and he ma